N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at Principal Seat, which has come into effect from 21.11.2022 (Partially modified w.e.f. 23.11.2022, 01.12.2022, 05.12.2022) and (with reference to the Notice dated 6th December 2022 bearing No. R(J)-1/REGULAR/444/2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 12th December 2022 onwards :**

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble Shri. Justice **S. V. GANGAPURWALA** **AND** The Hon'ble Shri Justice **S. G. CHAPALGAONKAR** **(Court Room No. 49)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Public Interest Litigation. (B) Civil Writ Petitions relating to Environmental Issues. (C) Civil Writ Petitions relating to Infrastructure Projects. (D) Civil Writ Petitions relating to Tender matters. (E) Civil Writ Petitions against the orders passed by CAT and MAT. (F) Civil Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Public Interest Litigation. (B) Writ Petitions relating to Environmental Issues. (C) Civil Writ Petitions relating to Infrastructure Projects. (D) Civil Writ Petitions relating to Tender matters. (E) Writ Petitions against the orders passed by CAT and MAT. (F) Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court.

2	The Hon'ble Shri Justice **R.D. DHANUKA** **AND** The Hon'ble Shri Justice **M. M. SATHAYE** **(Court Room No. 53)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and caste Scrutiny matters pertaining to Elections (excluding Labour / Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas. (B) Civil Writ Petitions relating to Maharashtra Land Revenue Code. (C) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (D) Civil Writ Petitions relating to resettlement of project affected persons. (E) Civil Writ Petitions relating to Co-operative Societies Acts. **(F) Civil Writ Petitions not assigned to other Courts.**	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Maharashtra Land Revenue Code. (B) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (C) Writ Petitions relating to resettlement of project affected persons. (D) Writ Petitions relating to Co-operative Societies Acts. **(E) Writ Petitions not assigned to other Courts.**
3	The Hon'ble Shri. Justice **NITIN JAMDAR** **AND** The Hon'ble Ms. Justice **GAURI GODSE** **(Court Room No. 54)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, FERA and FEMA) (B) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and IB Code.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, Service tax, FERA and FEMA) (B) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and IB Code.

		(C) Matters against orders passed by DRT & DRAT under any enactment. **(D) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas, (excluding Labour / Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas.**	(C) Matters against orders passed by DRT & DRAT under any enactment. **(D) Writ Petitions relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P. Act) concerning the above areas.**
4	The Hon'ble Shri Justice **DHIRAJ SINGH THAKUR** AND The Hon'ble Shri Justice **VALMIKI SA MENEZES** **(Court Room No. 40)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. (D) Chartered Accountant References. (E) Civil Work not assigned to other Courts. (F) Contempt Appeals. (G) Civil Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers. **(H) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments.**	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. (D) Chartered Accountant References. (E) Civil Work not assigned to other Courts. (F) Contempt Appeals. (G) Civil Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers. **(H) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations.**

N O T E - I

From Monday, 12th December 2022 to Friday, 16th December 2022, the reconstituted Division Bench comprising of the **Hon'ble Shri. Justice Dhiraj Singh Thakur** and the **Hon'ble Shri. Justice Abhay Ahuja** will take up the extant judicial assignment of the Division Bench headed by the **Hon'ble Shri. Justice Dhiraj Singh Thakur**.

N O T E - II

(i) The Notice dated 6th December 2022 bearing No. RJ-I/Regular/444/2022 distributing the assignment of Division Bench–I stands withdrawn.

Dated this 10th December 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary and Senior Master,
High Court, Original Side, Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judicial-I)
High Court, Appellate Side, Bombay